

[Shri Ripun Bora]

happened is that the Government is at a loss. The Administration is totally in a mess. Now, the House will be surprised to know, Sir, ...

MR. DEPUTY CHAIRMAN: All right. Time-over. ...*(Interruptions)*... Yes; time-over. ...*(Interruptions)*... Time-over. ...*(Interruptions)*... Now, Shri Ahamed Hassan. ...*(Interruptions)*... Time-over. ...*(Interruptions)*... Shri Ahamed Hassan. ...*(Interruptions)*... Shri Ahamed Hassan, please start....*(Interruptions)*...

SHRI RIPUN BORA: *

MR. DEPUTY CHAIRMAN: It is not going on record. ...*(Interruptions)*... It is not going on record. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*...

SHRI RIPUN BORA: *

MR. DEPUTY CHAIRMAN: It is not going on record. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Shri Ahamed Hassan, please start. ...*(Interruptions)*...

SHRI BHUBANESWAR KALITA (Assam): Sir, I associate myself with the Zero Hour Mention made by my colleague, and I only request the Government to immediately send a Central team there for assessment of loss so that some relief can be provided to the affected people. ...*(Interruptions)*...

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with the Zero Hour Mention made by the hon. Member.

श्रीमती छाया वर्मा (छत्तीसगढ़): उपसभापति जी, मैं भी स्वयं को इस विषय से सम्बद्ध करती हूँ।

Plight of textile workers due to implementation of GST

SHRI AHAMED HASSAN (West Bengal): Sir, the Government's action has caused unrest among the textile and readymade garment traders throughout the country. ...*(Interruptions)*... Post GST, there is confusion and fear among the traders, and no efforts have been made by the Government to ease the situation.

There was a nationwide three-day strike by the textile traders before the launch of GST. Some five lakh textile and readymade garment shops across Bengal and around 5,000 shops alone in Burrabazaar of Kolkata were on strike against the tax imposed on textile. The readymade garment traders are still on strike. The expected loss due to the strike is said to be around ₹ 2,000 crore.

*Not recorded.

Similar is the situation in almost all the other States of the country, be it Gujarat or Maharashtra. In BJP-ruled Gujarat, thousands of traders are on the street in protest against GST in various towns. In Surat alone, some 75,000 textile traders were on strike, protesting the imposition of GST on textiles, till yesterday. This strike, which has been on for more than 20 days now, has led to such a situation that around 15 lakh workers in Surat are now jobless. These are daily wage earners and they have been forced to return to their homes in Bihar, Uttar Pradesh, Odisha and Bengal. The estimated loss due to this indefinite strike is around ₹ 5,000 crore.

Sir, the Government needs to answer who is to be blamed for this loss to the economy. Who is to be blamed for job losses throughout the country? The Government, instead of having a dialogue with the traders, is suppressing their demands using force. Unfortunately, their plight is also not highlighted much in the media.

Sir, through you, I would urge upon the Government to start a dialogue with the textile and readymade traders, listen to their demands and take appropriate action.

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, I associate myself with the matter raised by the hon. Member. .

SHRI RITABRATA BANERJEE (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI KIRANMAY NANDA (Uttar Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Shri Ahmed Patel to associate. ...*(Interruptions)*...

SHRI T.K. RANGARAJAN: Sir, just a minute please. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have called Shri Ahmed Patel. ...*(Interruptions)*... I have given the floor to Shri Ahmed Patel. Please sit down. ...*(Interruptions)*... Shri Ahmed Patel. Take just one minute.

श्री अहमद पटेल (गुजरात): माननीय उपसभापति जी, मैं जिस इश्यू पर सदन का ध्यान आकर्षित करना चाह रहा था, उस पर मेरे साथी मिस्टर रापोलू और अहमद हसन साहब ने कुछ बातें

[श्री अहमद पटेल]

कही हैं। मैं अपनी बात बिल्कुल संक्षेप में रखूंगा। कुछ दिन पहले सूरत और अन्य जगहों पर टैक्सटाइल ट्रेडर्स बड़ी भारी संख्या में, सैंकड़ों-हजारों की संख्या में सड़कों पर उतर आए। उनमें सिर्फ ट्रेडर्स ही नहीं थे, बल्कि उनके साथ जुड़े हुए अन्य कई अनऑर्गेनाइज्ड सेक्टर के लोग भी थे। वहां न तो उनकी बात सुनी गई, बल्कि पुलिस द्वारा उन पर लाठियां बरसाई गईं। एग्रीकल्चर सेक्टर के बाद अगर कोई सेक्टर रोजगार प्रोवाइड करता है, तो मैं समझता हूं कि वह टैक्सटाइल सेक्टर करता है। उन पर लाठियां बराई गईं, जबकि उनकी बात सुननी चाहिए थी। उनकी बात नहीं सुनी गई। उनके साथ जो जुड़े हुए लोग हैं, उनमें से कुछ लोग धागा खरीदते हैं, कुछ लोग बुनते हैं, कुछ लोग कशीदाकारी करते हैं, कुछ लोग डिजाइन करते हैं। अनऑर्गेनाइज्ड सेक्टर में ऐसे कई लोग हैं।

महोदय, मैं इस पर सदन का ज्यादा समय नहीं लेना चाहूंगा, लेकिन उनकी जो डिफिकल्टीज हैं, उन की ओर मैं सदन का ध्यान आकर्षित करना चाहूंगा।

उनकी पहली जो डिफिकल्टी है, यह लघु और सीमांत व्यवसायी कभी कर के दायरे में नहीं रहे हैं। अब साल में 36 बार जीएसटी दस्तावेज उन्हें दाखिल करने होंगे और उन्हें जीएसटी की तैयारी के लिए मात्र 27 दिन का समय दिया गया है। दूसरी डिफिकल्टी जो है, वह यह है कि इनमें से अधिकतर पंजीकृत नहीं हैं। ये उत्पादक, मैनुफैक्चरर या व्यापारी की श्रेणी में नहीं आते हैं, जैसा कि आपने तय कर रखा है। इसलिए जो इनपुट क्रेडिट है, इसका उनके लिए कोई उपयोग नहीं हो रहा है। साथ ही इनपुट क्रेडिट का लाभ तभी उठाया जा सकता है, जब आप कर का भुगतान के लिए उपलब्ध नहीं। तीसरी जो उनकी डिफिकल्टी है, विभिन्न प्रकार के धागों पर विभिन्न प्रकार की जीएसटी है तथा उसके बाद के कर और उसकी कठिनाई इस महत्वपूर्ण उद्योग को गैर-प्रतिस्पर्धी बनाएगा, जिसके परिणामस्वरूप रोजगार खत्म हो जाएंगे। इसलिए मेरी डिमांड है, यह समय का भी तकाजा है कि उनसे बात की जाए, उनके लिए जीएसटी संबंधी दस्तावेज प्रक्रिया को सरल बनाया जाए और साल में 36 रिटर्न दाखिल करने के बजाय 3 या 4 रिटर्न की व्यवस्था की जाए। रिफंड पाने की व्यवस्था तुरंत की जाए और इस नई नीति के तहत व्यवस्था करने के लिए कुछ समय की मोहलत दी जाए।

श्री अली अनवर अंसारी (बिहार): महोदय, मैं इस विषय से अपने आपने आपको संबद्ध करता हूँ। ...**(व्यवधान)**... सर, बिहार के हजारों मजदूर बेरोजगार होकर घर वापस आए हैं। ...**(व्यवधान)**...
s क

श्रीमती जया बच्चन (उत्तर प्रदेश): महोदय, मैं भी इस विषय से अपने आपने आपको संबद्ध करती हूँ।

श्री किरनमय नन्दा (उत्तर प्रदेश): महोदय, मैं भी इस विषय से अपने आपने आपको संबद्ध करता हूँ।

श्री मोती लाल वोरा (छत्तीसगढ़): महोदय, मैं भी इस विषय से अपने आपने आपको संबद्ध करता हूँ।

श्री मधुसूदन मिस्त्री (गुजरात): महोदय, मैं भी इस विषय से अपने आपने आपको संबद्ध करता हूँ।

SHRI SUKHENDU SEKHAR ROY: Sir, I associate myself with the matter raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Now, Shri Ritabrata Banerjee. ...*(Interruptions)*...

SHRI T.K. RANGARAJAN: Sir, I too associate myself with the matter raised by the hon. Member. While associating... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have called out Mr. Ritabrata Banerjee.

SHRI T.K. RANGARAJAN: Just a minute, Sir. ...*(Interruptions)*... In Tamil Nadu, textile, handlooms, power-looms, match and cracker industry, everything, is being affected. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have called Mr. Banerjee's name, not yours. Please sit down. ...*(Interruptions)*... You are taking Mr. Banerjee's time. ...*(Interruptions)*... Mr. Banerjee.

SHRI RITABRATA BANERJEE: Sir, I associate myself with the matter raised by Shri Ahamed Hassan and Shri Ahmed Patel. बंगाल में जो लोग इस टेलरिंग इंडस्ट्री में हैं, खासकर के माइनोंरिटी कम्युनिटीज से, इन लोगों को *Ostagars* कहा जाता है। 1.5 लाख फैमिलीज इन लोगों के ऊपर डायरेक्टली और इनडायरेक्टली डिपेंडेंट हैं। यह बहुत बड़ा एंप्लॉयमेंट सेक्टर है। Now, Sir, the problem is this. The *Ostagars* of Bengal contribute to the majority of the low- cost dresses sold throughout the country. Not only *Ostagars*, the buyers of these low-cost garments are also mainly from the poor and marginalized background. After the imposition of VAT, the then West Bengal Government introduced VAT per sack and helped the large number of *Ostagars*, but after the introduction of GST, the production and business of *Ostagars* is almost facing closure. The complexity of GST rules, the problem in maintaining GST audit and registration process are a hindrance for the business and the employment of *Ostagars* community. In the light of the above crisis, I want to make two specific suggestions. Firstly, the VAT system per sack, which was operative in the garment industry of West Bengal, should be included in the GST Rules, and, secondly, in case of making business within the State, the GST registration must not be made mandatory for turnover below ₹ 20 lakhs. The same rule should be applied throughout the country for the small scale garment manufacturers. ...*(Time-bell rings)*...

सर, यह बहुत अहम मुद्दा है, इसलिए गवर्नमेंट इसके ऊपर थोड़ी नजर देने की कोशिश करे।

MR. DEPUTY CHAIRMAN: Now, Mrs. Vijila Sathyananth. ...*(Interruptions)*...

SHRIMATI VIJILA SATHYANANTH: Sir, the GST has been imposed on a very poor sector of powerloom producers. ...*(Interruptions)*...

SHRI TAPAN KUMAR SEN: Sir, while associating, I would like to say...
...(Interruptions)...

SHRIMATI VIJILA SATHYANANTH: I am also speaking on the same subject.
...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mrs. Vijila, please speak. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Please compare it with the pre-GST levels.
...(Interruptions)... It must be compared with the. ...(Interruptions)...

SHRIMATI VIJILA SATHYANANTH: Sir, my time is going on.
...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Sen, you are encroaching upon the time of a lady Member. ...(Interruptions)...

SHRIMATI VIJILA SATHYANANTH: Sir, I am also speaking in favour of the powerloom producers and the people engaged in the textile sector on a small scale in the State of Tamil Nadu. They are the worst sufferers. Now as per the newly-imposed GST, they are imposing five per cent tax on cotton yarn and silk yarn, twelve per cent tax on zari and eighteen per cent tax on polyester products, and, besides this, five per cent GST tax is levied on all kinds of fabric. These are done by the home-based entrepreneurs. Sir, it is a finished product of my District Thirunelveli, and, Sir, in places like Sankarankovil, Karivalamvandanallur, and Rajapalayam, they are doing it on a huge level as home-based business, and, when you have this finished product...

MR. DEPUTY CHAIRMAN: No, no. Don't display it here.

SHRIMATI VIJILA SATHYANANTH: It goes through bleaching, dyeing, winding, warping, weaving, printing, calendaring, cutting, embroidering, stitching, and packing. Sir, all the above job work is done at various places in these areas. ...(Time-bell rings)... Everywhere, five per cent GST is levied.

MR. DEPUTY CHAIRMAN: Now, Mr. Sukhendu Sekhar Roy. ...(Interruptions)...

SHRIMATI VIJILA SATHYANANTH: I want the Government to look into this and immediately take out the textile sector. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Sukhendu Sekhar Roy, you have one minute. Please start. ...(Interruptions)...

SHRIMATI VIJILA SATHYANANTH: Take out totally the textile sector from the GST. ...*(Time-bell rings)*... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Rangarajan, please sit down. ...*(Time-bell rings)*...

SHRIMATI VIJILA SATHYANANTH: Sir, another thing is that... Only one thing more, Sir. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please do not stand on every subject....*(Interruptions)*... Now, Mr. Sukhendu Sekhar Roy. ...*(Interruptions)*... Please stop. ...*(Interruptions)*... No, no. That is enough. ...*(Interruptions)*...

SHRIMATI VIJILA SATHYANANTH: Sir, it is regarding people who have a turnover of ten to twenty lakhs, they have to obtain prior permission from the concerned authority to avail tax exemption. ...*(Interruptions)*... They may not be able to do it because. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Mrs. Vijila, it is not going on record. ...*(Interruptions)*... Now, Mr. Sukhendu Sekhar Roy.

SHRI SUKHENDU SEKHAR ROY: Sir, while supporting the submissions made by the hon. Members on this issue, I only want to add one thing that the largest textile *bazar* in the whole eastern region is the *Bara Bazarm* in Kolkata. The textile merchants and traders are going on for a strike for a long one month, in fact, more than that. Repeatedly, they have been requesting the hon. Finance Minister to meet their delegation. Through you, I would like to request the hon. Finance Minister to permit their delegation to be called for discussion. Another thing is that one of our Members has given notice for a full-fledged discussion on this issue. That should also be accepted.

MR. DEPUTY CHAIRMAN: Shukla ji, you can also associate because your subject is also the same. ...*(Interruptions)*...

श्री अली अनवर अंसारी: सर, सभी पक्ष के लोग इस पर अपनी बात रखना चाहते हैं, इसलिए आप इस पर बहस करवा दीजिए।

श्री राजीव शुक्ल (महाराष्ट्र): सर, आपने देखा होगा कि इस तरफ से, उस तरफ से, वह हिस्सा छोड़ कर, हर प्रदेश की GST की समस्या की बात उठाई जा रही है। इसका मतलब पूरे देश में GST के implementation को लेकर जबर्दस्त विरोध चल रहा है, धरना चल रहा है, प्रदर्शन चल रहा है। इससे छोटे-छोटे दुकानदार, छोटे-छोटे व्यापारी सब परेशान हैं। हमारी सरकार का GST का जो concept

[श्री राजीव शुक्ल]

था, वह concept ऐसा था, जिसमें सबको सुविधा मिलती और किसी को दिक्कत नहीं होती। अब इसमें कुछ ऐसा हो गया है कि राज्य सरकारों से भी तालमेल गड़बड़ है। केन्द्र सरकार ने जो tax rate बनाया है, वह इतना complicated बनाया है कि इससे इंस्पेक्टर राज वापस आने की संभावना है। जिस तरह से दुकानदारों, व्यापारियों और सब छोटे लोगों को तंग किया जा रहा है, वह एक समस्या बनती चली जा रही है। Tax rate में भी GST में सरकार को छूट है कि वह जब चाहे, तब इसको 18 परसेंट से 20 परसेंट तक कर सकती है। अब वह इसको 20 परसेंट कर सकती है, तो इस पर पार्लियामेंट का कोई approval नहीं होगा, असेम्बली का कोई approval नहीं होगा। इसलिए यह Constitution के हिसाब से भी उचित नहीं है। इसलिए जीएसटी के implementation को लेकर पूरे देश में हाहाकार मचा हुआ है। मैं जीएसटी के concept के बारे में नहीं बोल रहा हूं, मैं implementation को लेकर जो हाहाकार मचा हुआ है, उसके बारे में बोल रहा हूं। मुझे लगता है कि उसको रोकने के लिए सरकार को कड़े कदम उठाने चाहिए और राज्य सरकारों के साथ तालमेल करना चाहिए। सदन में इस पर बहस भी होनी चाहिए, इसका नोटिस आना चाहिए।

SHRI TAPAN KUMAR SEN: Sir, I associate myself with the mention made by the hon. Member.

SHRI KIRANMAY NANDA (Uttar Pradesh): Sir, I also associate myself with the mention made by the hon. Member.

SHRI T.K. RANGARAJAN: Sir, I also associate myself with the mention made by the hon. Member.

DR. T. SUBBARAMI REDDY: Sir, I have a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Your name is not there. ...*(Interruptions)*... Shri Naresh Agrawal.

DR. T. SUBBARAMI REDDY: Sir, I tell you that even in ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You can give notice. ...*(Interruptions)*...

DR. T. SUBBARAMI REDDY: Sir, I want to know how they are going to implement. ...*(Interruptions)*... They don't understand what GST is. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You can give notice. ...*(Interruptions)*... Shri Naresh Agrawal.

Concern over vulgarity in advertisements

श्री नरेश अग्रवाल (उत्तर प्रदेश): माननीय उपसभापति जी, हमारे समाज में वेस्टर्न कल्चर इस तरीके से हावी होता जा रहा है कि समाज के बीच जो परदा है, कहीं न कहीं से वह परदा टूटता जा रहा है, एक तो फिल्मों के माध्यम से और दूसरा विज्ञापनों के माध्यम से। विज्ञापनों का बाजार इतना